

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1460

ANSWERED ON:06.03.2013

RIGHT TO EDUCATION ACT

Choudhary Shri Bhudeo;Gandhi Shri Feroze Varun;Ganpatrao Shri Jadhav Prataprao;Ju Dev Shri Dilip Singh;Karunakaran Shri P.;Kumar Shri Shailendra;Patel Shri Devji;Scindia Smt. Yashodhara Raje;Singh Shri Rakesh;Vasava Shri Mansukhbhai D.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the number of students enrolled in the schools has increased after implementation of the Right to Free and Compulsory Education Act;
- (b) is so, the details thereof; State/UT-wise and if not, the reasons therefor;
- (c) the number of schools, teachers and the funds required for implementation of the Act, State/UT-wise including the names of the States which have not implemented the Act and the reasons therefor;
- (d) whether the existing education system provides opportunity to the students for development of their basic skill and if so, the details thereof and if not, the corrective steps taken by the Government in this regard; and
- (e) the steps taken for the effective implementation of RTE Act 2009 in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

- (a)&(b):As per the District Information System for Education (DISE), data enrolment at the primary and upper primary level has increased from 13.34 crore and 5.44 crore respectively in 2009-10 to 13.70 crore and 6.19 crore at primary and upper primary level respectively in 2011-12. The State-wise details of enrolment at primary and upper primary level are given at Annexure.
- (c):For implementation of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, the States have to provide neighbourhood schools as per the State RTE Rules and teachers as per the Pupil Teacher Ratio prescribed in the Schedule to the RTE Act. All States/UTs have notified the State RTE Rules for the implementation of the RTE Act, except Jammu & Kashmir where the Act is not in force. Since the enactment of the RTE Act, through the Sarva Shiksha Abhiyan (SSA), 58,163 schools and 7,00,475 teachers have been sanctioned. An amount of Rs.61906.50 crore has been released to States/UTs so far under the SSA since the enactment of the Act.
- (d):The Section 29 of the RTE Act lays down norms for curriculum and evaluation procedures for holistic development of the child.
- (e):Other than financial support to State/UT governments for implementing the RTE Act, the Government of India also monitors and does capacity building of the States for effective implementation.